

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 852 of 2003

Jabalpur, this the 20th day of January, 2004.

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. G.Shanthappa, Judicial Member

Surendra Prasad Awasthy, Aged
about 29 years, S/o Shri Jamuna
Prasad Awasthy, R/o - C/o Rajendra
Prasad Awasthy, Krishna Ganj
Ward, No.6. Near Gwali Mohalla
District-Sagar,(M.P.)

APPLICANT

(By Advocate - Shri V.S. Choudhary)

VERSUS

1. The Union of India, through
Department of Post, Govt of
India, New Delhi.
2. The Post Master General
Bhopal(M.P.)
3. Senior Superintendent of post
Sagar, Division Sagar,(M.P.)

4. Anirudha Kumar Mishra, S/o
Shri Jhunee Lal Mishra, R/o
Gadhakota, District-Sagar
(M.P)

RESPONDENTS.

ORDER (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought a direction to set aside the order dated 31.07.03 and also sought a direction to appoint the applicant in place of respondent No. 4 with all consequential benefits.

2. The brief facts of the case are that the applicant started working as part time Water Man in the sub post office Tilli District Sagar from 1993. The applicant has been working against leave vacancies in the said sub post office. One post of E.D.M.C was vacant in the sub post office Nadi Par Gadha Kota. According to the applicant, his name has been sponsored by the E.D.M.C. employment exchange for post of/ at Nadi Par Gadha Kota.

W The respondents have not called the applicant for

interview and selection for the post of EDMC, while Anirudha Kumar Mishra, who has never worked at any post office, has been appointed by the respondents. The applicant has made representations to the respondent No. 3 on 8.8.2003 and 5.11.2003, till now the respondents have not taken any decision on the said representations.

2. We deem it appropriate to dispose of this OA at the admission stage itself without issuing the notice to the respondents. The respondents are directed to decide the representations made by the applicant on 8.8.2003 and 5.11.2003 within a period of 3 months from the date of receipt of a copy of this order by passing a speaking, detailed and reasoned order. The OA is disposed of at the admission stage. No costs.

G. Shanthappa

(G. Shanthappa)
Judicial Member

M.P. Singh
(M.P. Singh)
Vice Chairman

✓ TUS/ed
6/2/04
(32/24)

SKM

पूर्णकाल सं ओ/न्या..... नवलपुर, दि.....
प्रतिनिधि नाम.....
(1) राजिना एवं व्यवस्था विभाग, नवलपुर
(2) आवृत्ति विभाग, नवलपुर
(3) व्यवस्था विभाग, नवलपुर
(4) राजिना एवं व्यवस्था विभाग, नवलपुर
सूचना एवं व्यवस्था विभाग, नवलपुर
उप राजस्वार 12/2/04

VS Choudhury
Advocate

Reunder
उप राजस्वार 12/2/04